

(a) whether it is a fact that a Wage Commission is likely to be constituted; and

(b) if so, what are the details of the scheme?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). The matter is under consideration.

SHRI M. GOVINDA REDDY: May I know, Sir, whether the matter of appointing a Wage Commission is under consideration, or the details of the Commission are under consideration?

SHRI ABID ALI: The whole question, Sir.

SHRI M. GOVINDA REDDY: May I know, Sir, whether the Government have considered the suggestions made by the TNTUC and also at the Bombay conference with regard to the urgency of this question?

SHRI ABID ALI: Yes, Sir. The annual convention of INTUC which met in Nagpur in January 1955 made this suggestion. Thereafter the item was placed on the agenda of the Indian Labour Conference. It was discussed but no decision was reached.

SHRI S. N. MAZUMDAR: Is it not a fact that all the labour representatives have urged that this matter should be expedited?

SHRI ABID ALI: Yes, it is a fact.

MEETING OF THE CENTRAL COUNCIL OF LOCAL SELF-GOVERNMENT

*67. SHRI D. NARAYAN: Will the Minister for HEALTH be pleased to state:

(a) the resolutions passed at the meeting of the Central Council of Local Self-Government recently held at Simla; and

(b) the action Government propose to take on them?

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRA-SEKHAR) : (a) A copy of the Resolutions passed at the first meeting of the Central Council of Local Self-Government is placed on the Table of the Sabha. [See Appendix X, Annexure No. 9.]

(b) A statement is laid on the Table of the Sabha. [See Appendix X, Annexure No. 10.]

SHRI D. NARAYAN: May I know, Sir, how many meetings of the Executive Committee have been held till now?

SHRIMATI M. CHANDRASEKHAR: Sir, the Executive Committee was appointed recently in June and I do not think it would have met so far.

SHRI D. NARAYAN: May I know, Sir, as to what actions are taken by the State Governments on the recommendations of this Conference?

SHRIMATI M. CHANDRASEKHAR: Sir, a Committee has been appointed to go into this matter and they will look into this. Besides that we have also written to the State Governments to periodically inform us. We have not received any information as to this Meeting's Resolutions.

SHRI D. NARAYAN: May I know, Sir, as to what States have given judicial powers to their Panchayats in their States?

SHRIMATI M. CHANDRASEKHAR: I would require notice.

REORGANISATION OF THE RAILWAY ANTI-CORRUPTION DEPARTMENT

*68. SHRI H. C. MATHUR: Will the Minister for RAILWAYS be pleased to refer to the reply given on the 22nd December, 1954, to my Starred Question No. 433 and supplementaries thereon, and state:

(a) whether the reorganisation of the Anti-corruption Department on the Railways has been finalised: and